

- (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri-Garhwal, for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8470/95]

- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 1994-95

- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8471/95]

- (1) A copy of the following papers (Hindi and English versions) :

- (i) Memorandum of Understanding between the National Hydro-electric Power Corporation Limited and the Ministry of Power for the year 1995-96.

[Placed in Library. See No. LT 8472/95]

- (ii) Memorandum of Understanding between the Rural Electrification Corporation and the Ministry of power for the year 1995-96.

[Placed in Library. See No. LT 8473/95]

14.04 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE.**

**Eleventh Report**

MR. DEPUTY-SPEAKER : The Committee on Absence of Members from the sittings of the House in their Eleventh Report presented to the House on 6 December, 1995, have recommended that leave of absence be granted to the following Members for the period mentioned against each :

- |                                 |                                                |
|---------------------------------|------------------------------------------------|
| 1. Shri Probin Deka             | 31.7.95 to 26.8.95                             |
| 2. Shri V. Krishna Rao          | 31.7.95 to 26.8.95                             |
| 3. Shri Ankushrao Raosaheb Tope | 02.8.95 to 26.8.95                             |
| 4. Shri Krishna Marandi         | 31.7.95 to 22.8.95                             |
| 5. Shri Georage Fernandes       | 21.8.95 to 26.8.95 and<br>27.11.95 to 22.12.95 |

Is it the pleasure of the House that leave as recommended by the Committee be granted ?

SEVERAL HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : The leave is granted. The Members will be informed accordingly.

14.04<sup>1</sup>/<sub>2</sub> hrs.

**STANDING COMMITTEE ON COMMUNICATIONS**

**Twenty-third and Twenty-Fourth Reports and Minutes**

SHRI PAWAN KUMAR BANSAL CHANDIGARH : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Communication and the Minutes of the Sittings of the Committee relating thereto.

- (1) Twenty-Third Report on Action Taken by the Government on the recommendations contained in the Fourth Report of the Standing Committee on Communications on Department of Post, Annual Report (1992-93), Ministry of Communications.
- (2) Twenty-Fourth Report on Action Taken by the Government on the Recommendations contained in the Eleventh Report of the Standing Committee on Communications on National Film Archive of India, Ministry of information and Broadcasting.

14.04<sup>3</sup>/<sub>4</sub> hrs.

**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT**

**Thirty-Second Report**

SHRI INDER JIT (DARJEELING) : Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the Thirty-Second Report of the Standing Committee on Human Resource Development on the Maulana Azad National Urdu University Bill, 1995.

14.05 hrs.

**MOTION RE: ELECTION TO COMMITTEE**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri G. VenkatSwamy, I beg to move :

"That in Pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2a of the Employees' State Insurance (Central) Rules, 1950, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from amongst themselves to serve as member of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in Pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2a of the Employees' State Insurance (Central) Rules, 1950, the

Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as member of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

14.05<sup>1</sup>/<sub>4</sub> hrs.

**SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS)**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to present a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 1995-96.

*Supplementary Demand for Grant (Railways) for 1995-96 submitted to the Vote of Lok Sabha*

No. of Demand	Name of demand	Amount of Demand for Grant Submitted for the Vote of the House
1	2	3
		Rs.
16.	Assets Acquisition, Construction & Replacement	
	Other Expenditure	
	Capital	2,000
	Railway Funds	58,000

14.05<sup>1</sup>/<sub>2</sub> hrs.

**COTTON GINNING AND PRESSING FACTORIES (REPEAL) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri

\* Published in the Gazette of India, Extra ordinary, Part II, Section 2, dated 11-12-95.

Kamal Nath, I beg to move for leave to introduce a Bill to repeal the Cotton Ginning and Pressing Factories Act, 1925.

MR. DEPUTY-SPEAKER : the question is :

"That leave be granted to introduce a Bill to repeal the Cotton Ginning and Pressing Factories Act, 1925.

The motion was adopted

SHRI MUKUL WASNIK : Sir, I introduce the Bill.

*(Interruptions)*

MR. DEPUTY-SPEAKER : At five o'clock, all the documents will be shown to you. The Government has agreed to show the document to you.

*(Interruptions)*

MR. DEPUTY-SPEAKER : You wanted to see the documents and the leaders also have agreed to see the documents at five o'clock. It has been decided in the Business Advisory Committee. The leaders also have agreed for that and the Government also has agreed to show all the relevant documents to you. So, why should you not allow the business of the House to continue ? It is your own time.

*(Interruptions)*

MR. DEPUTY-SPEAKER : Your purpose will be served. You wanted to see the documents. In the Business Advisory Committee, the leaders have agreed to see the documents at five o'clock and the Government has also agreed to show all the documents at five o'clock. Therefore, why don't you allow the business of the House to continue ?

*(Interruptions)*

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again tomorrow, the 12th December, 1995 at 11 a.m.

14.06 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 12th December, 1995/ Agrahayana 21, 1917 (Saka)*